

[Shri Bedabrata Barua] Spirit Taxation Act, 1958, read with clause (<) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT—1128/71.]

**NOTIFICATIONS UNDER THE MYSORE SALES TAX ACT, 1957**

SHRI BEDABRATA BARUA : Sir, I also beg to lay on Table a copy of the following Notifications (in English and Hindi) of the Government of Mysore, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c) ^iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore :

(i) Notification G. S. R. No. 195, dated the 27th May 1971, publishing the Mysore Sales Tax (Third Amendment) Rules, 1971.

(ii) Notification S. O. No. 1031, dated the 31st May, 1971.

(iii) Notification G. S. R. No. 215, dated the 2nd July, 1971, publishing the Mysore Sales Tax (Fourth Amendment Rules, 1971.

(iv) Notification S. O. No. 1479, dated the 12th August, 1971.

[Placed in Library, For (i) to (iv) See No. LT—1131/71.]

**THE GUJARAT SALES TAX (SECOND AMENDMENT) RULES, 1971**

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy of the Gujarat Government Notification No. GHN-53/G. S. R. 1071 ^4)-TH, dated the 17th July, 1971 (in English and Hindi), publishing the Gujarat Sales Tax (Second Amendment) Rules, 1971, under sub-section (5) of Section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library & No. LT—1127/71]

**NOTIFICATION UNDER THE CUSTOMS ACT, 1962**

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :

(i) Notification G. S. R. No. 1171, dated the 12th August, 1971, together with an Explanatory Memorandum thereon.

(ii) Notifications G.S.R. Nos. 1244 and 1245, dated the 28th August 1971, together with an Explanatory Memorandum thereon. [Placed in Library. For (i) and (ii) See No. LT—1123/71]

(iii) Notification G. S. R. No. 1257, dated the 4th September, 1971. [Placed in Library. See No. LT—1124/71.]

**THE CENTRAL BOARD OF DIRECT TAXES NOTIFICATIONS**

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the Central Board of Direct Taxes Notifications S. O. No. 3153 (in English) and No. 3154 (in Hindi), dated the 20th August, 1971, publishing the corrigendum to the English and Hindi versions respectively of Notification S.O. No. 3398, dated the 14th October, 1970. [Placed in Library See No. LT—1119/71.]

**THE POST OFFICE SAVINGS BANK (SECOND AMENDMENT) RULES, 1971**

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G. S. R. No. 1260, dated the 21st August, 1971 (in English and Hindi), publishing the Post Office Savings Bank (Second Amendment) Rules, 1971, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873. [Placed in Library. See No. LT—1212/71.]

**NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944**

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under Section 59 of